

ITEM NO.61 + 71

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32260/2010

(From the judgement and order dated 10/08/2010 in CMWP No.
38095/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

AJIT SINGH & ORS.

Respondent(s)

(With appln(s) for bringing on record additional documents and
prayer for interim relief and office report)

WITH SLP(C) NO. 6500 of 2011

(With office report)

WITH
CONTEMPT PETITION(CIVIL)NO.267 OF 2011 IN SLP(C)NO.32260 OF 2010

Date: 11/07/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s)

(For Petr. in SLP(C)3226/2010 and for Respt.

In SLP(C)No.6500/2011

Mr. S.R. Singh, Sr. Adv.
Mr. D.K. Goswami, Adv.
Mr. Anuvrat Sharma, Adv.
Mrs. Alka Sinha, Adv.

(In SLP(C)32260/10)

Mr. S.R. Singh, Sr. Adv.
Mr. Anuvrat Sharma, Adv.
Ms. Alka Sinha, Adv.

Mr. Maninder Singh, Sr. Adv.
Mr. Sagar Pathak, Adv.
Mr. A.Venayagam Balan, Adv.

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For Respondent(s)

Mr. A.Venayagam Balan, Adv.

Mr. Ravindra Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Parties are directed to complete the pleadings and
produce additional documents within four weeks.

Adjourned by four weeks.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master